

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, WESTERN
ZONE BENCH, AT PUNE**

ORIGINAL APPLICATION NO. 43 OF 2023

SAGAR KANTILAL DEVRE

.... APPLICANT

VERSUS

STATE OF MAHARASHTRA AND ORS

.... RESPONDENTS

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PUNE

DATE: 27/05/2026



ADVOCATE FOR RESPONDENT NO.30

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, AT PUNE

ORIGINAL APPLICATION NO. 43 OF 2023

SAGAR KANTILAL DEVRE

.... APPLICANT

VERSUS

STATE OF MAHARASHTRA AND ORS

.... RESPONDENTS

REPLY ON BEHALF OF THE RESPONDENT NO.30

(Bhandari Sahayak Mandal, Mulund)

MAY IT PLEASE THE HON'BLE TRIBUNAL:

Reply for and on behalf of Respondent No.30 is as under:

1. At the outset, the present Respondent No.30 states that the statements, averments and prayers made by the Applicant are not admitted by the present Respondent No.30 and are denied in toto expressly so far as they are admitted herein. The Respondent No.30 submits that the present Application has been filed by the Applicant with a view to harass the present Respondent No.30 and is not maintainable before this Hon'ble Tribunal.
2. It is alleged in the Original Application that there is encroachment on reserved land by the Respondent No.30 and hence area to be taken back by the District Magistrate, Collector – Mumbai

Suburban District and Municipal Corporation of Greater Mumbai is sought by the Applicant. It is submitted that the Original Application filed by the Applicant is baseless, misconceived, and liable to be dismissed on the following grounds, which are without prejudice to one another and the fact that the present application is not maintainable under the provisions of the NGT Act, 2010. The Applicant has failed to substantiate the substantial question relating to the environment under the provisions of Section 2 (m) of the NGT Act, 2010.

3. The present Reply is being filed on behalf of this Respondent to the Original Application filed by the Applicant. The Respondent No.30 reserves its right to file an additional reply at a later stage if required.
4. The Respondent No.30 submits that the Applicant is neither affected by the activities of the present Respondent nor he is a aggrieved person and thus, the issue of locus of Applicant is to be decided by this Hon'ble Tribunal. The Hon'ble Supreme Court in the Judgement of *'Anand Gram Society Hansens Disease (Lesprosy) Vs. Dy. Conservator of Forest, Pune &Ors* 'has clearly

held that, this Hon'ble Tribunal has to keep in mind bona fides and the locus of the person who has approached the Tribunal. The Applicant has approached Hon'ble Tribunal after considerable lapse of time and there is no explanation in the Application for this delay. Copy of the judgment of Anand Gram Society Hansens Disease (Leprosy) Vs. Dy. Conservator of Forest, Pune & Ors is annexed hereto and marked as **ANNEXURE-R-1**.

5. The Respondent No.30 submits that the one petition is filed before the Hon'ble High Court of Judicature at Bombay regarding the encroachments on land bearing Survey No.1320-C, Mulund, Mumbai with similar prayers which are being assailed before this Hon'ble Tribunal. The said petition is filed in the name of 'Ankur Prabhar Patil and Anr Vs MCGM and Anr' (Writ Petition No. 1650 of 2017), wherein the survey number of the present Respondent is mentioned. This amounts to constructive res-judicata and thus the present Application is not maintainable. Copy of the petition of Ankur Prabhakar Patil and Anr Vs MCGM and Anr (Writ Petition No. 1650 of 2017) is annexed hereto and marked as **ANNEXURE-R-2**. The present Respondent submits that the Applicant is trying

to re-litigate the issue which is pending for consideration before Hon'ble High Court of Judicature at Bombay since 2017.

6. The Respondent No.30 submits that the present Respondent is a charitable trust which is registered to the Charity Officer, Maharashtra Government. The present Respondent is registered on 9th December 1977 under the number of AF/4695/MUMBAI. Copy of the certificate is annexed hereto and marked as **ANNEXURE-R-3**.
7. The present Respondent is into activities of social welfare, education, healthcare etc. The Respondent No.30 submits that the present Respondent is conducting its activities from the address-opposite Fire Station, Gavanpada, Mulund (E), Mumbai- 400081 which was built from the funds of the then Member of Legislative Assembly Sardar Tara Singh. The present Respondent further submits that the present Respondent does not have any other place to conduct its activities than the said structure. Copy of letter dated 16th June 2011 regarding the structure from the said MLA is annexed hereto and marked as **ANNEXURE-R-4**.

8. The Respondent No.30 submits that the Respondent No.4 had issued a letter to the present Respondent on 17th December 2024 regarding regularization of the said structure; to which the present Respondent had responded vide letter 13th January 2025 with annexing all required document. Copy of the letter dated 17th December 2024 along with the English translation is annexed hereto and marked as ANNEXURE-R-5. Copy of the letter dated 13th January 2025 along with the English translation is annexed hereto and marked as ANNEXURE-R-6-Colly.
9. The Respondent No.30 submits that the present Respondent has a electric connection is its own name (number – 00009087561). Copy of the bill is annexed hereto and marked as ANNEXURE-R-7.
10. The Respondent No.30 submits that the present matter is related to regarding the alleged encroachment under the municipal laws; this Hon'ble Tribunal does not have jurisdiction over the municipal laws. The Supreme Court of India in its recent order in the matter of 'Narender Bhardwaj v. M/s 108 Super Complex R.W.A. &Ors' held that this Hon'ble Tribunal does not have jurisdiction over the

Municipal Laws and provisions of Town Planning Act. Copy of the order in the matter of Narender Bhardwaj v. M/s 108 Super Complex R.W.A. & Ors is annexed hereto and marked as **ANNEXURE-R-8**.

11. The Respondent No.30 submits that the present Respondent has not violated any provisions of Acts which are mentioned under the Schedule I. The present Respondent further submits that the present matter does not satisfy the needs of substantial question related to environment which is specified in the Section 2(m) of the National Green Tribunal Act, 2010 and hence, Section 14 of the National Green Tribunal Act, 2010 cannot be invoked.
12. It is most respectfully submitted that in view of the submissions made hereinabove, the Applicant is not entitled for any relief from this Hon'ble Tribunal. It is prayed that this Hon'ble Tribunal may kindly be pleased to dismiss this present application with heavy costs as the same is an abuse of the process of law. The present Application is not maintainable in eyes of law. It is therefore, submitted that, nothing survives in the present Original Application, and the present Applicant needs to be dismissed with

cost. The Respondent No.30 reserves its right to file a detailed reply if necessitated.

PUNE

DATE: 27 /05/2026

A handwritten signature in blue ink, appearing to read 'Dokhale', followed by three dots. The signature is written in a cursive style.

ADVOCATE FOR RESPONDENT NO.30

BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN ZONE BENCH, PUNE, AT PUNE

Original Application No. 43 of 2023 (WZ)

SAGAR KANTILAL DEVRE

... APPLICANT

Versus

STATE OF MAHARASHTRA

THROUGH PRINCIPAL SECRETARY & ORS

... RESPONDENTS

A F F I D A V I T

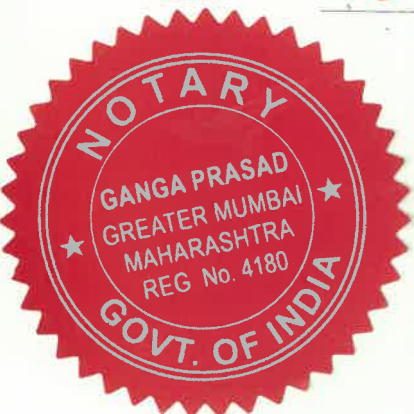
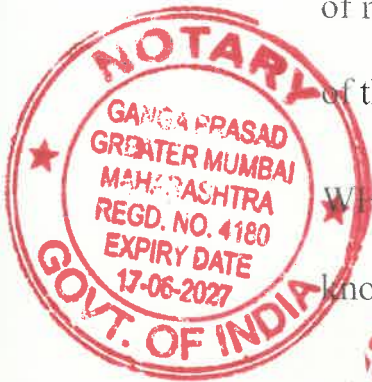
MAY IT PLEASE THE HON'BLE TRIBUNAL:

I, Mr. Sudhir Narayan Patkar, Age- adult, Occupation: profession, having address at 1901/4B Destiny World, Opposite Fire brigade, Gayanpada, Mulund (East), Mumbai – 400 081 do hereby state on solemn affirmation as under: -

I am the trustee of Respondent No.30 (Bhandari Sahayak Mandal) above named and responsible for day-to-day administration of my trust. As such, I have gone through the memo of Reply and its Annexures being filed today. I find that the contents therein are true and correct to the best of my knowledge and belief and which may be treated as part and parcel of the present affidavit.

WHATEVER STATED ABOVE is true and correct to the best of my knowledge and belief. In witness whereof I have signed hereunder at

27 MAY 2026 on ___ day of May 2026.



BEFORE ME
27 MAY 2026
GANGA PRASAD
(B.A.L.L.B)
ADVOCATE & NOTARY
Govt of India
Gr. Mumbai
Maharashtra
Reg. No. 4180

[Signature]

DEPONENT

[Aadhaar no - 2143-5346.6281]

NOTED & REGISTERED
Sr. No. 2724/2026

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

ANNEXURE-R-1CIVIL APPEAL Nos.7313-7314 OF 2019ANAND GRAM SOCIETY HANSENS DISEASE (LEPROSY)
REHABILITATION CENTRE

... APPELLANT

Versus

DY. CONSERVATOR OF FOREST, PUNE & ORS.

... RESPONDENTS

O R D E R

1. Anand Gram Society Hansens Disease (Leprosy) Rehabilitation Centre is in appeal before us challenging judgment dated 26.05.2017 and order dated 23.01.2018, passed by the National Green Tribunal, Western Zone, Pune (for short, 'the Tribunal') in Application No. 115/2015 and OA No. 120/2017.

2. It may be mentioned that the first order dated 26.05.2017 was passed by the Tribunal in Application No. 115/2015 (WZ). The said order was passed at the instance of a resident of Pune, who claimed forest land was being destroyed due to encroachments. The application apparently referred to some survey numbers of different villages where encroachments like (i) construction of road; (ii) construction by Pricast India Infrastructure Pvt. Ltd.; (iii) road made on the forest land; (iv) road for goods transportation and houses; and (v) stone mines for construction of RCC used for

Signature valid



Digital signature
SATS...
Date: 13/11/2018
Reason:

existing houses were existing.

3. Regardless of the categorical stand taken by some of the respondents that they have nothing to do with the forest land and

have not encroached upon it in any manner, the Tribunal, without assigning any reason, and without any discussion on the issues jumped to a conclusion and issued a sweeping direction to the (i) Principal Chief Secretary (Forest) (ii) Principal Chief Conservator (Forest), (iii) Chief Conservator of Forest, and (iv) Collector, Pune "to take steps to remove all the said encroachments within three weeks in accordance with law and reconstitute the environment". The other respondents were directed to extend full cooperation.

4. Thereafter, it seems that some proceedings akin to contempt proceedings, through O.A. No. 120/2017, were initiated and when the matter was taken up for hearing on 23.01.2018, one Dy. Conservator of Forest was present, who did not have complete instructions on facts, for which the case was passed over. Subsequently, a direction was issued to the Chief Conservator of Forest to conduct spot inspection/survey of the area along with District Collector and submit a report about the factual aspects of the structures built on the land in question. The Director General of Police was directed to provide police assistance to remove the structures etc.

5. The appellant is an NGO, which runs a Public Charitable Trust at Dudulgaon, Pune, Maharashtra and has been working for the welfare and rehabilitation of leprosy patients since 1965. The total area acquired by the appellant-Society is three acres with a 6 meter wide access road of 500 meters length. Since the appellant-Society has also been directed to remove the structures where leprosy patients are being treated for decades, the instant appeals were filed, in which we directed to maintain *status quo* at the

site, vide order dated 13.09.2019.

6. We have heard learned counsel for the parties and carefully perused the material placed on record.

7. We are constrained to highlight that the Tribunal has failed to observe the principles of natural justice and has passed sweeping directions without determining as to whether the subject area is a forest land and if so, whether it has been duly notified under the relevant statutes. Similarly, no opportunity was granted to the bonafide users of the site like the appellant-Society to establish as to whether the Leprosy Cure Centre was being run with or without prior permission of the concerned authorities.

8. The issue as to whether the strict parameters are liable to be relaxed in a case of extraordinary circumstances has not been considered by the Tribunal. What is the purpose of the Charitable Trust, whether it is being run for the welfare of the leprosy patients and providing them timely medical treatment, and whether the Leprosy Cure Centre also deserves to be uprooted from the site treating like any commercial venture, are several factors which the Tribunal ought to have kept in mind before issuing the omnibus directions.

9. The other danger which *quasi* Tribunals like, the National Green Tribunal, must keep in mind is the bonafides and locus of the person who approaches it. In a given case, if the applicant has not come to the Tribunal with clean hands and the entire object of his application is to grind an axe and to settle scores, it is the bounden duty of the Tribunal to accord a reasonable opportunity of being heard to the parties likely to be affected and give an

opportunity to enable them to demonstrate that the concerned applicant has not approached the Tribunal with bonafide intention.

10. In the case in hand, the applicant appears to have approached the Tribunal on one fine morning without even disclosing that the structure by the Society came to be raised way back in the year 1960. Unfortunately, the officers of the Forest Department also did not disclose the correct facts leading to immense hardship to the appellant-Society.

11. For the reasons aforesaid, we allow these appeals; set aside the impugned order of the Tribunal *qua* the appellant and or other similarly affected persons except that the Tribunal shall be at liberty to proceed against those who have encroached upon the forest land for commercial gains.

12. The applicant shall be at liberty to pursue his remedy against all such entities in accordance with law.

13. It is further directed that no order adverse to a party shall be passed without giving a reasonable opportunity of being heard.

14. As a result, the pending interlocutory applications also stand disposed of.

.....J.
(SURYA KANT)

.....J.
(UJJAL BHUYAN)

NEW DELHI;
DECEMBER 17, 2024.

ITEM NO.7

COURT NO.3

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s).7313-7314/2019

ANAND GRAM SOCIETY HANSENS DISEASE (LEPROSY)
REHABILITATION CENTRE

Appellant(s)

VERSUS

DY. CONSERVATOR OF FOREST, PUNE & ORS.

Respondent(s)

IA No. 228300/2023 - APPLICATION UNDER ORDER V RULE 20 CPC FOR
EFFECTING SERVICE THROUGH PUBLICATION

IA No. 133812/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 133813/2019 - EXEMPTION FROM FILING O.T.

IA No. 133815/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

IA No. 133814/2019 - STAY APPLICATION)

Date : 17-12-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s) Mr. Sudhanshu S Chaudhari, Sr. Adv.
Mr. Mahesh Prakash Shinde, Adv.
Mr. Vatsalya Vigya, AOR
Ms. Pranjal Chapalgaonkar, Adv.
Ms. Gautami Yadav, Adv.

For Respondent(s) Mr. Adarsh Dubey, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR

Mr. Shivaji M. Jadhav, AOR
Mr. Brij Kishor Sah, Adv.
Mr. Adarsh Kumar Pandey, Adv.
Mr. Vignesh Singh, Adv.
Mr. Aditya S. Jadhav, Adv.
Mr. Ankit Sahu, Adv.
Mr. Amit Kumar Gupta, Adv.

Mr. Pai Amit, AOR
Ms. Pankhuri Bhardwaj, Adv.
Mr. Kushal Dube, Adv.

UPON hearing the counsel the Court made the following

O R D E R

The appeals are allowed in terms of the signed order.

As a result, the pending interlocutory applications also stand disposed of.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI T.C.)
ASSISTANT REGISTRAR

(Signed order is placed on the file)



ANNEXURE-R-2

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORIGINAL SIDE

WRIT PETITION NO. _____ OF 2017
DISTRICT : MUMBAI

IN THE MATTER OF PROVISIONS
CONTAINED UNDER ARTICLE 226
OF THE CONSTITUTION OF INDIA,
1950;

AND

IN THE MATTER OF PROVISIONS
CONTAINED UNDER MUMBAI
MUNICIPAL CORPORATION ACT,
1888;

AND

IN THE MATTER OF WILLFUL
INACTION ON THE PART OF THE
CORPORATION AND COLLECTOR
OFFICE IN NOT REMOVING THE
UNAUTHORISED CONSTRUCTION
FROM THE OPEN SPACES.

1. Ankur Patil s/o. Prabhakar Patil,
Age – 36 years, Occ.: Self employed
601, Om Siddhivinayak CHSL,
Babanrao Kulkarni Road,
Mulund (East), Mumbai – 400 081
Mob. No. 9969678961.
2. Satish Prabhu s/o. Umesh Prabhu,
Age - 57 years, Occ.: Self Employed
A-6/7, Jeevan Nagar, Mithager Road,
Mulund (East), Mumbai 400 081.

-----Petitioners

Versus



1. Municipal Corporation of Greater Mumbai,
Through its Municipal Commissioner,
MCGM Head Office,
Mahapalika Marg, Mumbai CST,
Mumbai – 400 001
 2. Mumbai Slum Improvement Board,
Unit of MHADA,
Grihanirman Bhavan,
Kalanagar, Bandra (East),
Mumbai – 400 051
 3. Collector, Mumbai Suburban District,
10th floor, Administrative Building,
Government Colony,
Bandra (East), Mumbai -- 400 051
 4. Maharashtra Housing & Area Development Authority,
Through its Vice President and
Chief Executive Officer,
Grihanirman Bhavan,
Kalanagar, Bandra (East),
Mumbai – 400 051
 5. State of Maharashtra
(summons to be served upon Ld.
Government Pleader appointed
Under O. XXVII, R. 4 of Code of
Civil Procedure, 1908)
- Respondents

TO,
HON'BLE THE CHIEF JUSTICE AND
HER COMPANION JUSTICES OF THE
HIGH COURT OF JUDICATURE
AT BOMBAY
ORIGINAL SIDE
AT MUMBAI

HUMBLE PETITION OF THE
PETITIONERS:-

MOST RESPECTFULLY SHEWETH:-

1. Feeling aggrieved and dissatisfied due to no action initiated by the Corporation, Collector, MHADA and the State Government for removal of encroachment, unauthorized Developer, construction done on open space reserved for playground and recreation ground in the final development plan by the Mumbai Municipal



Corporation on the land bearing CTS No. 1320 C of Village – Mulund, Taluka – Kurla, District – Mumbai Suburban, situated opposite Fire Brigade, Gavanpada, Mulund (East), Mumbai – 400 081, for which, written representation was given on 7th May, 2016, that the Petitioners is approaching this Hon'ble Court invoking its extraordinary jurisdiction under Article 226 of the Constitution of India, 1950. A true and correct copy of representation dated 7th May, 2016 given by this Petitioners with the above named

Exhibit-A

Respondents is EXHIBIT-A.

2. **STATUS OF THE PETITIONERS:-**

Petitioners are both Indian Inhabitants and permanent residents of Mumbai, having their corresponding address as mentioned hereinabove. Both the Petitioners reside in Mulund (Est), in the vicinity of the above said open space reserved for playground and recreation ground and as such directly and adversely affected by said unauthorized construction work and encroachment.

3. **STATUS OF THE RESPONDENTS:-**

- i. Respondent No.1 is the Municipal Corporation of Greater Mumbai.
- ii. Respondent No.2 is the Mumbai Slum Improvement Board, Unit of MHADA.
- iii. Respondent No. 3 is Collector, Mumbai Suburban District.
- iv. Respondent No.4 is Maharashtra Housing & Area Development Authority [MHADA].
- v. Respondent No.5 is State of Maharashtra.

4. **BRIEF FACTS OF THE CASE:-**

- i. Petitioners enclosed copy of google map showing location of the above said open space reserved for public purposes as playground and recreation ground as marked in green colour boundary in the google map. The said copy of google map is enclosed herewith and marked as EXHIBIT-B. A true and correct



Exhibit-C

copy of Development Plan of the Corporation is **EXHIBIT-C**. The unauthorized construction work done by corresponding person in said open space is shown distinctly on said google map.

- ii. Following are the names of persons, institutions of the politician, who have encroached upon said open space and have done unauthorized construction work.

Sr.No	Institution Name	Politician Name
1	Library in the name of Rohitdas Patil Pratisthan	Charan Singh Sapra [MLC]
2	Swatntraya Sainik Datta Thamane Sabhagruha/ Chandraseniya Kayaastha Prabhu [CKP] Samaj Unnati Mandal.	Sardar TaraSingh [MLA]
3	Parampujya Shri. Namamaharaj Trust / Vaishnavi Chairatable & Medical Trust.	Sardar Tarasingh [MLA]
4	Library in the name of Rajaniganga Foundation.	Jyoti Mahendra Vaity [Ex- Corporator of MCGM].
5	Water Drinking Facility	Randas Kadam [MLC]
6	Varkhari Bhavan	Sardar Tarasingh [MLA]

- iii. The Petitioners state that as per Development Control Rules and also decision of the Corporation, open space reserved for playground and recreation ground cannot be given for any social welfare centre or for doing any construction activities. This can be seen from the letter dated 24th December, 2013 issued by the office of the Collector to the then Member of Parliament, Shri



Sanjay Dina Patil. A true and correct copy of letter dated 24th December, 2013 issued by the Collector, Mumbai Suburban District to Shri Sanjay Dina Patil denying grant of any part of above said open space land bearing CTS No. 1320 C is EXHIBIT-

Exhibit-D & D1

D. and its English Translated typed copy is EXHIBIT-D1. The Petitioners obtained information from which, it came to their knowledge that in April, 2015 the Deputy Collector (Enc/Rem), Mulund Division issued notice to those encroachments, hutments/ structures constructed by the politicians on the said open space land (CTA No. 1320C) and asked for submission of the documentary evidences showing existence of said unauthorized construction prior to eligibility cut of date. A true and correct copy of letter dated 5th May, 2015 issued by the Deputy Collector is

Exhibit-E & E1

EXHIBIT-E and its English Translated typed copy is EXHIBIT-E1.

By said letter, the Dy. Collector [E/R] - Mulund informed the Petitioner No. 1 that the land bearing CTS No. 1320 A, B, C, Village -Mulund, belongs to State Government. With permission of the Ld. Collector, Mumbai Suburban District, the said land was distributed to above stated society/ persons. However, how much land was allotted, to how many persons/ institutions/ in this regard, no information was available his office. Therefore, notices were issued on 7th March, 2015 to said persons, institution, but, no response has been received.

- iv. It is further informed in above letter that the land surveyor, Karkoon, Tehsildar, Kurla - Mulund. Similarly Talathi Circle officer and City Survey Officer, Mulund, land surveyor from his office has conducted survey and measurement of said land. However, their report was not obtained. After obtaining said report, the Dy. Collector [E/R] would submit the report with Ld. Collector, Mumbai Suburban District and after intimation given by Ld. Collector,



further action would be taken in the matter. Thus, above conduct of the Dy. Collector [E/R] – Mulund, Corporation clearly show that they are reluctant and lackadaisical in approach because of the heavy weight political persons and the institutions related with them involved in the said unauthorized construction work. Hence, neither the Deputy Collector [E/R] – Mulund nor the Collector nor the Planning Authority are taking any action in the matter but, making all possible efforts to avoid the same on one pretext or other.

- v. Upon further enquiry, the Petitioners also obtained one letter dated 24th September, 2010, whereby the Collector, Mumbai Suburban District allotted 300 sq. ft. land for social welfare center on request made by local MLA Shri Sardar Tara Singh. The letter dated 24th September, 2010 was issued by the Collector, Mumbai Suburban District to Executive Engineer of slum improvement board. The basic condition incorporated in para no. 2 of first page of this letter is that prior permission of the Corporation will be required for the purpose of erecting social welfare center from MLA fund of Shri Sardar Tara Singh. In said letter, vide condition no. 6, the condition has been incorporated by the Collector that for constructing the said social welfare center, the Development Control permission as per law is required to be taken from Mumbai Municipal Corporation. A true and correct copy of letter dated 24th September, 2010 issued by the Collector, recommendation of MLA Sardar Tara Singh addressed to Mumbai

Exhibit-F

Slum Improvement board is EXHIBIT-F and its English Translated

Exhibit-F1

typed copy is EXHIBIT-F1.

By yet another dated 2nd December, 2010, the Collector Mumbai Suburban District addressed one more letter to Mumbai Slum Improvement Board inter alia, stating that with prior permission of



the Corporation 300 sq. ft. area allotted for construction of library on the said land was granted with further condition was to be not to do any construction work without obtaining permission from Mumbai Municipal Corporation. A true and correct copy of letter dated 2nd December, 2010 issued by the Collector, Mumbai Slum

Exhibit-G

Improvement Board is EXHIBIT-G and its English Translated

Exhibit-G1

typed copy is EXHIBIT-G1.

- vii. By yet another letter dated 14th March, 2011, the Collector, Mumbai Suburban District, further stated for requirement of prior permission of the Corporation, on the condition obtaining prior permission on allotted land admeasuring 300 sq. ft. for arranging drinking water facility construction work of 300 sq. ft. land to be done from fund of MLS Shri. Ramdas Kadam. Vide condition no. 6, it was directed to first obtain development permission from the Corporation as per law prior to commencing any work. A true and correct copy of letter dated 14th March, 2011 issued by the Collector addressed to the Executive Engineer of Mumbai Slum Improvement Board for the purpose of drinking water work is

Exhibit-H & H1

EXHIBIT-H and its English Translated typed copy is EXHIBIT-H1.

- viii. Upon knowledge of the above said unauthorized construction works done without obtaining any prior permission of the Corporation and subsequent in further Development Permission from the Corporation, the Petitioner No. 1 filed his RTI Application dated 11th January, 2016 seeking prior permissions and development permissions granted by the Corporation on above said land following construction work viz. –

Sr.No	Institution Name	Politician Name
1	Library in the name of Rohitdas Patil Pratisthan	Charan Singh Sapra [MLC]



2	Swatntraya Sainik Datta Thamane Sabhagruha/ Chandraseniya Kayaastha Prabhu [CKP] Samaj Unnati Mandal.	Sardar TaraSingh [MLA]
3	Parampujya Shri. Namamaharaj Trust / Vaishnavi Chairatable & Medical Trust.	Sardar Tarasingh [MLA]
4	Library in the name of Rajaniganga Foundation.	Jyoti Mahendra Vaity [Ex- Corporator of MCGM].
5	Water Drinking Facility	Randas Kadam [MLC]
6	Varkhari Bhavan	Sardar Tarasingh [MLA]

A true and correct copy of RTI Application dated 11th January, 2016 issued by the Petitioner No. 1 with the Corporation is

Exhibit-I & I-1

EXHIBIT-I and its English Translated typed copy is **EXHIBIT-I -1**.

- ix. By letter dated 22nd January, 2016 the Corporation - 'T' Ward [Development and Planning] informed that on the land bearing CTS no. 1320 C, Mulund (East), reserved for open space viz. recreation ground no permission was granted for the above stated construction work as stated in the RTI Application dated 11th January, 2016. The above said Application was also forwarded before the State Public Information Officer, Maintenance, if any, information was available there. A true and correct copy of reply dated 22nd January, 2016 issued by the State Public Information

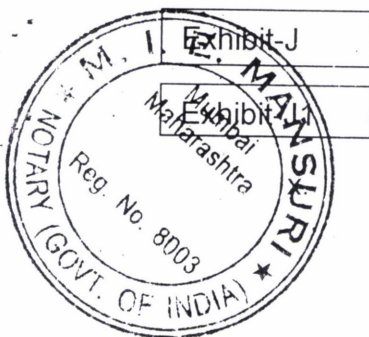
Exhibit-J

Officer of the Mumbai Municipal Corporation is **EXHIBIT-J** and its

Exhibit-J1

English Translated typed copy is **EXHIBIT-J1**.

By letter dated 22nd February, 2016, the State Public Information Officer, Maintenance Department of 'T' Ward also informed that



on CTS No. 1320 C, Mulund (East), no permission was granted from his office/ Accordingly RTI Application dated 25.01.2016 was disposed of. However, surprisingly despite having information of unauthorized construction work, Corporation 'T' ward did not initiate any action for removal of the same. A true and correct copy of letter dated 22nd February, 2016 issued by Assistant

Exhibit-K

Engineer (Maintenance)- T Ward is EXHIBIT-K and its English

Exhibit-K1

Translated typed copy is EXHIBIT-K1.

- xi. By letter dated 7th April, 2016, the Assistant Commissioner, T Ward replied to the Petitioners that because the land bearing CTS No. 1320 C, Village – Mulund, Mumbai Suburban District belong to State Government, therefore, for removal of encroachment on said land pertains to Collector, Mumbai Suburban District, therefore, the Petitioners was directed to follow up with the office of the Collector, Mumbai Suburban District. The Petitioners understand that this letter dated 7th April, 2016 is given contrary to the provisions contained u/s. 53 (1), 55 of the MR&TP Act, 1966 as well as Section 314 of the Mumbai Municipal Corporation Act, 1888, whereby, the Corporation is under mandatory statutory obligation for removal of any unauthorized construction work situated on any land particularly on public space. A true and correct copy of letter dated 7th April, 2016, the Assistant

Exhibit-L

Commissioner, T Ward is EXHIBIT-L and its English Translated

Exhibit-L1

typed copy is EXHIBIT-L1.

- xii. The Petitioner by his letters dated 15th March, 2016 and 22nd April, 2016, applied before the Deputy Collector (Enc/Rem), - Mulund and Tehsildar (Mulund) that by complaint dated 15th March, 2016 and 22nd April, 2016, the Petitioners have requested for removal of unauthorized construction work done on land bearing CTS No. 1320 C of Village – Mulund, Taluka - Kurla owned by the State



Government, which is reserved for open space in the final development plan of the Corporation for which, no permission has been given. Therefore, the Deputy Collector [Enc/Rem] - Mulund was directed to take action as per rules and to submit report. A true and correct copy of letter dated 20th May, 2016 issued by the Collector to Deputy Collector (Enc/Rem), - Mulund and the

Exhibit-M

Tehsildar - Kurla - Mulund is EXHIBIT:M and its English

Exhibit-M1

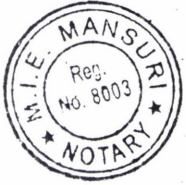
Translated typed copy is EXHIBIT-M 1.

- xiii. However, despite this letter issued by the Collector, no action came to be taken by the concerned officers. Hence, the Petitioners is filing present Writ Petition seeking direction and Writ of *Mandamus* of this Hon'ble Court directing to the Deputy Collector (Enc/Rem), - Mulund Division and the Designated Officer - T Ward of the Corporation for forthwith remove all said unauthorized construction work in a reasonable time bound manner and also to initiate criminal prosecution against the said persons doing unauthorized construction work as provided u/s. 314 of the MMC Act, 1888 or by the Deputy Collector (Enc/Rem), - Mulund Division and to make the said land available for the public purpose of playground and recreation ground as per the final development plan.
- xiv. That, the Petitioners have made out case in their favour. Therefore, the Petitioners are entitled for necessary ad-interim, interim reliefs by way of forthwith discontinuation of the use of the said unauthorized construction by the concerned occupiers mainly affiliated with political persons. Therefore, the Petitioners respectfully pray before this Hon'ble Court that as and by way of Ad-interim, interim reliefs the electricity, water connection, internet connection, telephone connections etc. of said unauthorized constructions are required to be removed forthwith by the Deputy



Collector (Enc/Rem), Mulund Division and the Corporation through its designated officer – T ward and by restraining the use of said unauthorized structures in any manner till final adjudication of present writ Petition. Balance of convenience lies heavy in favour of this Petitioners and against the Respondents.

Hence, this Writ Petition.



5. **CONCLUDING PARAGRAPHS:-**

- (i) Proper Court fee of Rs. _____ is paid.
- (ii) The Petitioners have not filed any other Petition either before this Hon'ble Court or before the Supreme Court of India on this cause of action.
- (iii) The Petitioners have no other alternative, efficacious remedy available to them except to approach this Hon'ble Court under the provisions of Article 226 of the Constitution of India, 1950.
- (iv) That, this Hon'ble Court possesses jurisdiction to entertain and adjudicate this Writ Petition under Article 226 of the Constitution of India, 1950.
- (v) The present Petition is filed within limitation and without any delay, laches and negligence from the part of these Petitioners. The present Petition is not barred under any law.
- (vi) Petitioners seek leave of this Hon'ble Court to add, amend and alter the Memo of this Petition as and when required.
- (vii) The Petitioners shall rely upon the list of documents enclosed herewith.
- (viii) The Petitioners have not served with any Caveat in the matter and as such submit that no Caveat is filed in the matter.

6. Therefore, the Petitioners respectfully pray before this Hon'ble Court as under:-



-: PRAYERS :-


- A) That, this Hon'ble Court be pleased to issue Writ of *Mandamur* and/or any other Writ, Order exercising Powers under Article 226 of the Constitution of India, 1950 directing the Respondent Corporation and Deputy Collector [Enc/Rem] – Mulund remove all unauthorized construction work on land bearing 1320 C of Village-Mulund, Taluka – Kurla, Mumbai Suburban District in a reasonable time bound manner and to submit such report on record of this Hon'ble Court, and with further direction to develop the said land for public purpose of open space as playground and recreation ground as provided in the final development plan of the Mumbai Municipal Corporation;
- B) Pending the hearing and final disposal of this Petition, this Hon'ble Court be pleased to direct the Deputy Collector (Enc/Rem), Mulund Division and the well as Corporation through its Designated Officers – T Ward MCGM to take immediate steps for forthwith discontinuation of the corresponding use of all the unauthorized construction situated on the above said open space land bearing CTS No. 1320 C of Village – Mulund, Taluka – Kurla, Mumbai Suburban District area occupied by the encroachers unauthorized occupiers by disconnecting the electricity, water connection, telephone connection etc. as and by way of ad-interim, interim reliefs;
- C) Ad-interim, interim reliefs in terms of prayer clause (B) hereinabove may be granted in favour of the Petitioners and against the Respondents;
- D) Cost of this Petition be provided for;
- E) And for such further orders as may deem fit and proper be granted in favour of the Petitioners and against the Respondents;



AND FOR SUCH ACTS OF KINDNESS, THE PETITIONERS SHALL
DUTY BOUND EVER PRAY.

MUMBAI

DATE :



ADVOCATE FOR THE PETITIONERS

PETITIONER NO. 1



PETITIONER NO. 2



VERIFICATION

I, Ankur Prabhakar Patil the Petitioner No.1 abovenemd herein above do hereby states on solemn affirmation that the facts stated hereinabove are true to our corresponding knowledge whereas, the legal submission are made on legal advise, which I believe to be true,

Solemnly affirmed,

Mumbai

Date 12-5-2017

Ankur P. Patil

DEPONENT

Identified, explained and interpreted by,

[Signature]

ADVOCATE FOR THE PETITIONERS

Before Me,

[Signature]

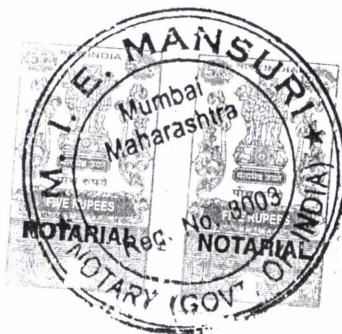
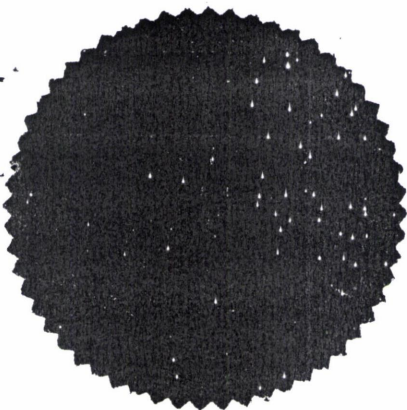
M. I. E. MANSURI

Advocate High Court

Notary (Govt. of India)

57/4, Mutton Street, Burhani Manzil,
Ground Floor, Mumbai-400 042.

Notary Reg. No..	76
Sl. No..	317
Date:	12-5-2017



ANNEXURE-R-3

[Spl.—CC. BPT. 2



15596

नोंदणीचे प्रमाणपत्र

याद्वारे प्रमाणपत्र देण्यात येते की, खाली वर्णन केलेली सार्वजनिक विश्वस्त व्यवस्था ही आज, मुंबई सार्वजनिक विश्वस्त व्यवस्था अधिनियम, १९५० (सन १९५० चा मुंबई अधिनियम क्रमांक २९) याअन्वये मधील सार्वजनिक विश्वस्त व्यवस्था नोंदणी कार्यालयात योग्य रीतीने नोंदण्यात आली आहे.

सार्वजनिक विश्वस्त व्यवस्थेचे नाव "भंडारी स्पर्धात्मक मंडळ मुंबई"

पुस्तक आगवद बाजार, गुलन कान्पान, हा. सो. का. प्र. मंडळ - ६०

सार्वजनिक विश्वस्त व्यवस्थांच्या नोंदणी पुस्तकातील क्रमांक अफ - ४६९५ (मुंबई)

यास प्रमाणपत्र दिले.
आज दिनांक ९-१२-१९५० रोजी माझ्या सहीनिशी दिले.

शिक्का

सही

हस्ता



[Spl.-CC. BPT. 2
15596]

ENGLISH TRANSLATION

CERTIFICATE OF REGISTRATION

This is hereby certified that the Public Trust described below has been properly and legally registered at the Public Trust Registration Office, **Greater Mumbai Region, Mumbai** under the **Mumbai Public Trusts Act, 1950 (Bombay Act No. 29 of 1950)**.

Name of the Public Trust:	"BHANDARI SAHAYYAK MANDAL, MUMBAI" Mulund Anand Bazar, Nutan Kalpana Housing Society, Mumbai-80
Registration Number in the Register of Public Trusts:	AF - 4695 (Mumbai)

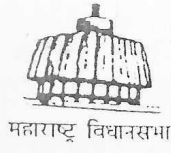
Given under my hand and official seal on this day, **12th December, 1977**.

[Official Seal]

Signature: _____

**Designation: Registration Officer
Mumbai Region, Mumbai**





महाराष्ट्र विधानसभा



1913

सरदार तारा सिंह ^{C/23}
आमदार
Sardar Tara Singh
MLA

प्रति,
मा. जिल्हाधिकारी,
मुंबई उपनगर जिल्हा,
बांद्रा [पु],
मुंबई-४०००५१.

दिनांक : १६.०६.२०११

ANNEXURE-R-4

विषय : सर्वे क्र. २८६, सी.टी.एस. नं. १३२०-अ, फायर ब्रिगेड समोर, मुलुंड [पु]
येथे समाज मंदीर बांधण्यासाठी परवानगी मिळणेबाबत.
मा. महोदय,

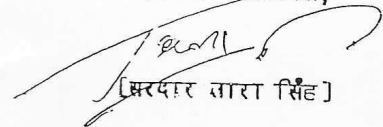
मी आपणांस वरील विषयासंदर्भात या आधी दि. १६.०६.२०१० आणि दि. १५.६.१० रोजी पत्र पाठविले होते. त्यावेळी आपण सांगितले होते की आपल्या नियमानुसार आपण केवळ ३०० चौ.फु. जागेसाठी परवानगी देवू शकता.

माझी आपणांस विनंती आहे की आपण आपल्या नियमानुसार वरील ठिकाणी ३०० चौ.फु. समाज मंदीर बांधण्यासाठी परवानगी दयावी. मंडारी समाज मंदीर ही एक रजिस्टर संस्था आहे. या संस्थेच्या मार्फत मुलुंड मध्ये अनेक सामाजिक आणि शैक्षणिक उपक्रम राबविले जातात. गरजू विद्यार्थ्यांना शाळेसाठी मदत केली जाते. ज्येष्ठ नागरिकांसाठी उपक्रम राबविले जातात.

तरी माझी आपणांस विनंती आहे की आपण वरील ठिकाणी मला समाज मंदीर बांधण्यासाठी परवानगी दयावी. पत्रासोबत मंडारी समाज मंदीर यांच्याकडून आलेल्या पत्राची प्रत आपल्या माहितीसाठी पाठवित आहे.

धन्यवाद.

आपला स्नेहार्पित,


[सरदार तारा सिंह]

मुख्य भांडूप कार्यालय : सरदार तारा सिंह जन संपर्क कार्यालय, एल. बी. एस. मार्ग, भांडुप (प.), मुंबई - ४०० ०७८.

मुंबई कार्यालय : १७, आनंद नगर, जय शंकर यांत्रिक मार्ग, जी. टी. बी. नगर, मुंबई - ४०० ०३७.

दूरध्वनी : भांडुप : २५६६ ८५१२, २५६६ ८०४७ जी. टी. बी. नगर, २४०१ ३४०३ फॅक्स : २४०१.५४५९

E-mail : srajneet@hotmail.com Website : www.sardartarasingh.com

ENGLISH TRANSLATION
MAHARASHTRA LEGISLATIVE ASSEMBLY
SARDAR TARA SINGH
Member of the Legislative Assembly (MLA)

Date: 16.06.2011

To,
The Honorable District Collector,
Mumbai Suburban District,
Bandra (East),
Mumbai - 400051.

Honorable Sir,

Subject: Regarding grant of permission to construct a Community Center (Samaj Mandir) at Survey No. 386, C.T.S. No. 1320-A, Opposite Fire Brigade, Mulund (East).

With reference to the above-mentioned subject, I had previously sent you formal communications dated **16.06.2010** and **15.11.2010**. At that time, you had informed me that according to the standard administrative framework and rules, your office is authorized to grant permission for an area of only 300 square feet.

Therefore, it is my sincere request that, in accordance with your internal rules, you kindly grant official permission to construct a 300 sq. ft. Community Center at the aforementioned location.

Bhandari Samaj Mandir is a fully registered organization. Through this esteemed institution, numerous impactful social and educational initiatives are actively carried out across Mulund, including:

- Providing vital schooling assistance and resources to needy students.

- Organizing welfare programs and community engagement initiatives for senior citizens.

In light of this, I earnestly request your office to expedite and grant the necessary permission to construct the Community Center at the location stated above. For your immediate reference and information, I am enclosing a copy of the letter received directly from the Bhandari Samaj Mandir administration.

Thank you.

Yours sincerely,

[Sardar Tara Singh]

Main Bhandup Office: Sardar Tara Singh Public Relations Office, L.B.S. Marg, Bhandup (West), Mumbai 400 078.

Mumbai Office: 17, Anand Nagar, Jai Shankar Yagnik Marg, G.T.B. Nagar, Mumbai 400 037.

Telephone (Bhandup): 2566 8512, 2566 8047 | G.T.B. Nagar: 2401 3403 | Fax: 2401 5459

Email: srajneet@hotmail.com | Website: www.sardartarasingh.com



ANNEXURE-A-5

मुंबई झोपडपट्टी सुधार मंडळ, मुंबई
(म्हाडाचा घटक)
MUMBAI SLUM IMPROVEMENT
BOARD, MUMBAI
(A MHADA UNIT)



जा.क्र.का.अ.(पूर्व)/मुं.झो.सु.मं./ 838 /2024
दिनांक:-

17 DEC 2024

प्रति,
अध्यक्ष / सचिव

- १) भंडारी सहाय्यक मंडळ (मुलूंड)
गव्हाणपाडा, मुलूंड (पूर्व), मुंबई-४०००८१.
- २) श्री हनुमान प्रासादिक वारकरी सांप्रदायीक भजणी मंडळी,
मुलूंड, मुंबई.
- ३) संपत्श्रृंगी महिला मंडळ.
- ४) वैष्णव चॅरीटेबल व मेडिकल ट्रस्ट
- ५) धाद्रसेनीय कायस्थ प्रभु समाजोन्नती मंडळ
(दत्ताजी ताम्हाणे सभागृह)
- ७) कै.रोहिदास पाटील प्रतिष्ठान (वाचनालय)

विषय:- मा.राष्ट्रीय हरीत लवाद खंडपीठ, पुणे येथील याचिका क्र.४३/२०२३(WZ)
श्री.सागर कांतीलाल देवरे विरुद्ध महाराष्ट्र शासन व इतर.

महोदय,

उपरोक्त विषयी आपणांस कळविण्यात येते की, मा.राष्ट्रीय हरीत लवाद खंडपीठ, पुणे येथील याचिका क्र.४३/२०२३(WZ) दाखला झालेली आहे. सदर प्रकरणाची सुनावणी सुरु असून आपले मंडळाची वास्तू, समाजकल्याण केंद्र / वाचनालय / पाणपोई / ग्रंथालय / इतर) काम तात्कालीन आमदार / खासदार यांनी सुचविल्यानुसार व त्यांचे निधी मधून पूर्ण करण्यात आली असल्याचे आढळून येत आहेत. तरी आपले मंडळाचे वास्तू बाबतचे आपले मंडळ / संस्थेकडे उपलब्ध सर्व कागदपत्रे (प्रशासकीय मान्यता, कार्यादेश, हस्तांतरण पत्र, ना हरकत प्रमाणपत्र, ताबा पत्र व इतर) विनाविलंब कार्यकारी अभियंता (पूर्व), मुंबई झोपडपट्टी सुधार मंडळ, कक्ष क्र.५३६, गृहनिर्माण भवन, वांद्रे (पूर्व), मुंबई या कार्यालयात जमा / सादर करावित, जेणेकरून आपल्या मंडळाची वास्तू नियमितीकरण करणेबाबतचा प्रस्ताव बृहन्मुंबई महानगरपालिकेकडे सादर करणे शक्य होईल. तसेच या कार्यालयातर्फे मे.ऐलोरा प्रोजेक्ट कन्सलटनट यांची सादर कामे / वास्तू नियमितीकरणाचे प्रस्ताव बृहन्मुंबई महानगरपालिकेकडे सादर करणेकरीता नेमणूक केली आहे.

तरी मे.ऐलोरा प्रोजेक्ट कन्सलटनट यांना मोजणी करणे व नकाशे तयार करणे व आवश्यक कागदपत्र देऊन सहकार्य करावे, हि विनंती.

आपला विश्वासू,

कार्यकारी अभियंता (पूर्व)

1917

ENGLISH TRANSLATION

**MUMBAI SLUM IMPROVEMENT BOARD, MUMBAI
(A MHADA UNIT)**

J.K.K.A.(East)/M.Z.C.M./8838/2024

Date: 17 DEC 2024

To,

The President / Secretary,

- 1) Bhandari Sahayak Mandal (Mulund), Gavanpada, Mulund (East), Mumbai - 400081.
- 2) Shri Hanuman Prasadik Varkari Sampradayik Bhajani Mandali, Mulund, Mumbai.
- 3) Saptashrunji Mahila Mandal.
- 4) Vaishnav Charitable and Medical Trust.
- 5) Chandraseniya Kayastha Prabhu Samajonnati Mandal (Dattaji Tamhane Sabhagruha).
- 6) Late Rohidas Patil Pratishthan (Library).

Respected Sir / Madam,

Subject: Application / Case No. 43/2023 (WZ) before the Hon'ble National Green Tribunal (NGT), Western Zone Bench, Pune – Shri Sagar Kantilal Devre vs. State of Maharashtra & Others.

With reference to the subject cited above, you are hereby informed that the Application/Case No. 43/2023 (WZ) has been filed and is currently pending before the Hon'ble National Green Tribunal, Western Zone Bench, Pune.

Hearings regarding this matter are currently underway. It has been observed that the premises/structures belonging to your Mandal/Institution (Social Welfare Center / Library / Water Booth / Hall / Others) were constructed/completed based on recommendations and funds provided by the then Member of Legislative Assembly (MLA) or Member of Parliament (MP).

Therefore, you are requested to submit all available documents pertaining to your Mandal/Institution's structure (such as Administrative Approval, Work Order, Handover Letter, No Objection Certificate, Possession Letter, etc.) without any delay to the office of the Executive Engineer (East), Mumbai Slum Improvement Board, Room No. 536, Griha Nirman Bhavan, Bandra (East), Mumbai. This will enable this office to submit a formal proposal to the Brihanmumbai Municipal Corporation (BMC) for the regularization of your institution's structure.

Furthermore, this office has appointed M/s Ellora Project Consultants to prepare and submit the regularization proposals of the said works/structures to the Brihanmumbai Municipal Corporation (BMC). Hence, you are requested to fully cooperate with M/s Ellora Project

1918

Consultants by providing them with the necessary documents, and assisting them during measurement surveys and layout preparation.

Yours faithfully,

(Signed)
Executive Engineer (East)
Mumbai Slum Improvement Board



ANNEXURE-A-6-Colly

१३/०९/२०२५

प्रति

दिनांक : ~~१२/२०२४~~

कार्यकारी अभियंता (पूर्व)

मुंबई झोपडपट्टी सुधार मंडळ मुंबई

म्हाडाचा घटक

विषय : जमीन - मुंबई उपनगर जिल्हा मौजे - मुलुंड . ता . कुर्ला येथील स . न .

३६८ मधील जागे बाबत

संदर्भ ; आपले पत्र क्रमांक . दिनांक . १७ / १२ / २०२४ ,

महोदय ,

आपले दिनांक १७/१२/२०२४ रोजी च्या प्राप्त पत्रा नुसार वरील विषयाच्या अनुषंगाने आमच्या कडे उपलब्ध असलेली कागद पत्रे (छायांकित प्रत) आपल्या विनंती नुसार सोबत जोडत आहोत .

महोदय , आमचे भंडारी सहाय्यक मंडळ हे १९७७-१९७८ सालापासून भंडारी समाजातील ज्ञाती साठी काम करत असून माननीय धर्मादाय आयुक्त मुंबई कार्यालयामध्ये त्याची ०९-१२-१९७७ रोजी रीतसर नोंदणी केलेली (नोंदणी क्रमांक (P . T . R . क्रमांक - F - 4695 / Mumbai) असून अनेक सामाजिक उपक्रमाद्वारे समाजा पर्यंत पोहचण्याचा प्रयत्न करत आहोत , विद्यार्थी गुणगौरव , महिला सक्षमीकरण , महिलांसाठी सामाजिक व शैक्षणिक उपक्रम , प्रामुख्याने राबवत आहोत , विवाह इच्छुक वधू- वर या साठी मेळावे , विद्यार्थी मागदर्शन शिबीर , पालकांमध्ये व मुलांमध्ये वैचारिक परिवर्तनाची जाणीव , प्रबोधन या सारखे अनेक विविध प्रकारचे समाजउपयोगी उपक्रम गेली ४८-४९- वर्षे सातत्याने राबवत आहोत .

मुंबई मराठी ग्रंथ संग्रहालय मुंबई सारख्या नामांकित संस्थे सोबत आणि भंडारी सहाय्यक मंडळ यांच्या संयुक्त विद्यमाने अनेक कार्यक्रम संस्थेच्या कार्यालय मध्ये वारंवार होत असतात , अनेक लेखक , प्रतिभावंत कलाकार , साहित्यिक यांचे सुद्धा कार्यक्रम होत असतात ,

संस्थेचे प्रति वर्षी ऑडिट तसेच इनकम टॅक्स सुद्धा २०२४ डिसेंबर पर्यंत केलेलं आहे

अश्या प्रकारच्या विविध सार्वजनिक उपक्रमा मुळे आमच्या संस्थेस सन्माननीय माजी आमदार कै श्री सरदार तारासिंग यांनी सदर जागा आमदार निधीतून बांधकाम (२२'

ENGLISH TRANSLATION

From: Bhandari Sahayyak Mandal, Mulund, Mumbai
To: The Executive Engineer (East), Mumbai Slum Improvement Board, MHADA
Date of Reply: 13 January 2025
References: Your letter dated 17/12/2024; Land details under Survey No. 386, Village Mulund, Taluka Kurla

Sir,

In accordance with your notice received by us dated 17/12/2024, we are enclosing herewith photocopies of all historical files, certificates, and supporting clearances available in our custody for your formal review.

We would like to submit that our organization, **Bhandari Sahayyak Mandal**, has been actively working for the socio-educational advancement of the Bhandari community since the year 1977-1978. The institution was duly registered before the Office of the Charity Commissioner, Mumbai on 09/12/1977 under Public Trust Registration Number: **F-4695 / Mumbai**. For the past 48 to 49 years, we have consistently executed public-welfare programs, including student merit facilitation, women empowerment initiatives, socio-educational seminars, matrimonial match-making drives, and student career guidance counseling panels.

Our institution frequently hosts programs in collaboration with renowned cultural organizations, such as the Mumbai Marathi Granth Sangrahalaya, welcoming multiple distinguished authors, artists, and literary figures. The institution maintains financial transparency; its books of accounts are audited annually, and income tax statutory filings are updated up to December 2024.

In recognition of these extensive non-profit public activities, the late sitting Member of Legislative Assembly (MLA), **Shri Sardar Tara Singh**, sanctioned a permanent community hall utilizing his official MLA Local Area Development Funds (22 feet execution). This confirms that no unauthorized encroachment has been carried out by our institution.

We do not possess independent personal knowledge regarding the historic structural ownership layout of the land parcel; the MLA chose to assist our institution solely because he was inspired by our long-standing record of social welfare. He acted without any personal or commercial motive. Originally, our office premises occupied a compact 10x10 feet structural room on a tenancy/pagdi basis at a separate location. However, that building became severely dilapidated and dangerous for human occupancy, which made it necessary to look for alternative premises to ensure the survival of our social programs.

The late MLA Shri Sardar Tara Singh allocated the present plot considering our extreme institutional constraints. He noted at the time that all major primary land title files, layout plans, and state clearance sanctions were safely archived directly at his main legislative public relations office. We request that you sympathetically consider our public service history and approve the formal regularisation of our structure. Our institution is fully prepared to pay any regularisation fees, compounding penalties, or lease rents determined by the state authorities.

1922

Yours faithfully,

[Signed: Krishna J. Talashilkar]

Krishna J. Talashilkar

Bhandari Sahayyak Mandal, Mulund

Enclosed: Photocopies of certified documents (Total 20 pages).

1923

जिल्हाधिकारी, मुंबई उपनगर जिल्हा यांचे कार्यालय

प्रशासकीय इमारत, १० वा मजला, सरकारी वसाहत, मॉडेल (ए) मुंबई-५१
Ph: 6556799, 6350111 Fax: 6356805 email: ad@ssa - mail@msd.gov.nic.in

क्र. १-सी/कां.२/३ अतिरिक्त/कां. ३१५/२०१०
दिनांक :- २४/०६/२०१०

श्री.
काश्याजी काश्याजी
मुंबई एंग्लो-व्हॉलेंटरी सुधार मंडळ, मुंबई
पुस्तकालय भवन, बांदा (पूर्व),
मुंबई क्र. १०० ०५१

विषय :- अधिन : मुंबई उपनगर जिल्हा
ता. कुर्ला, गाव मुलुंड येथील सर्वे नं. ३८६, न.भू.क्र. १३२० फायर
ब्रिगेड समोरील जागेत समाजकल्याण मंदिर बांधणीकरीता ना हरकत
परवानगी मिळणेबाबत
मा.आमदार श्री. सरदार तारासिंग यांची विनंती.

- संदर्भ:- १) मा. आमदार श्री. सरदार तारासिंग यांचा दि. १६/०६/२०१०
रोजीचा अर्ज
२) तहसिलदार, कुर्ला यांचा क्र. तह/कु/जमिन/कां. १२७/१०
दि. २१/०८/२०१० रोजीचा अहवाल
३) नगर भूमापन अधिकारी यांचा क्र. नभूअमु/सरकारी जागा
मागणी/तो.क्र./ बा.क्र. १०/१५०८ दि. ३०/०६/२०१० व दि.
रोजीचा अहवाल

मांजे मुलुंड येथील सर्वे नं. ३८६ पे., तत्सम न.भू.क्र. १३२० क ही जागा शासन कागदोपत्री महाराष्ट्र
शासनाचे मालकीची आहे. ७/१२ प्रमाणे या जागेचे क्षेत्र ८ एकर ७ गुंठे ऐवढे असून न.भू.क्र. १३२० क चे मिळकत
पत्रिकेप्रमाणे क्षेत्र ३६४४५.७ चौ.मी.ऐवढे दाखल आहे. तहसिलदार, कुर्ला व नगर भूमापन अधिकारी, मुंबई
यांचेवरील प्राप्त अहवालानुसार प्रस्तावित केलेली जागा ही फायर ब्रिगेडच्या वाजूच्या जागेची मागणी केलेली असून ती
उच्च अदालत नकाशांमध्ये डी.पी. रोडच्या पलिकडे नारंगी रंगाने दर्शविलेली आहे. सदरहुन जागा मुंबई महानगरपालिका
यांचे कडील क्र. CE/४७/BPES/Govt./LOI दि. ०४/०८/२००७ मधील विकास आराखड्यामध्ये मनोरंजन मैदान
(आर.जी.) करीता आरक्षित असलेचे दिसून येते. प्राप्त अहवालानुसार प्रस्तावित केलेली जागा अतिक्रमणा विरहीत
असून जागेवर सध्या गवत आहे. याप्रमाणे सदर जागेची सद्यस्थिती आहे.

मांजे मुलुंड, न.भू.क्र. १३२० क मधील प्रस्तावित केलेली जागा ही पालिकेच्या विकास आराखड्यात
मनोरंजन मैदान (आर.जी.) करीता आरक्षित असलेने "त्यास पालिकेची प्रथम मंजूरी घेणे" या अटीस अधिन राहून
प्रस्तावित केल्याप्रमाणे जास्तीत जास्त ३०० चौ.फूटावर आमदार निधीतून समाजकल्याण केंद्र बांधण्यासाठी शासन निर्णय



क्र. जमिन-२५०७/४००/प्र.क्र. १६४/ज-२ दि. ३ जून २०१० रोजीच्या शासन निर्णयामधील अटी/ शर्तीवर लगेच खालील अतिरिक्त अटी/शर्तीवर बांधकाम करणाऱ्यांनी ना हरकत प्रमाणपत्र देणेत येत आहे.

- १) समाजकल्याण केंद्राच्या प्रयोजनासाठी वापरण्यात येणाऱ्या क्षेत्राची मालकी शासनाची राहिल. शासनास आवश्यक लागल्यास ती बिना तक्रार शासनास सुपूर्द करावी लागेल.
- २) प्रस्तावित जमिनीत केलेल्या बांधकामामुळे जमिनीबाबत कोणत्याही प्रकारचे हक्क/ अधिकार प्राप्त होणार नाहीत अथवा तशा प्रकारचे हक्क/ अधिकारी प्रस्तावित करता येणार नाही.
- ३) प्रस्तावित जमिनीत करण्यात येणारे बांधकाम तात्पुरत्या स्वरूपाचे असेल, बांधण्यात येणाऱ्या समाजकल्याण केंद्रावर पालिकेचे नियंत्रण असेल.
- ४) प्रस्तावित जमिनीचा वापर समाजकल्याण केंद्रासाठीच करावा लागेल. जमिनीचा वापर अन्य प्रयोजनासाठी करता येणार नाही. तसा बदल केल्यास सदर आदेश रद्द समजून जमिन शासन जमा करणेत येईल.
- ५) प्रस्तावित जमिनीवर बांधण्यात येणारे समाजकल्याण केंद्र हे सर्व शांती धर्माच्या लोकांना खुले असेल.
- ६) प्रस्तावित समाजकल्याण केंद्राच्या बांधकामासाठी मुंबई महानगरपालिकेची रितसर बांधकाम परवानगी घेतल्यानंतरच पुढील बांधकाम करता येईल.
- ७) सदरचे ना हरकत प्रमाणपत्र शासनाचे अंतिम मान्यतेच्या अधिन राहून देण्यात येत आहे.

२५/६-२०१०
जिल्हाधिकारी,

मुंबई उपनगर जिल्हाकरिता

- १) मा. अपर मुख्य सचिव (महसूल), महसूल व वन विभाग, मंत्रालय, मुंबई-३२ यांना माहितीसाठी सविनय सादर
- २) मुख्य अभियंता (नियोजन विभाग), महानगर मुख्य कार्यालय, ४ था मजला, महापालिका मार्ग, फोर्ट, मुंबई-१
- ३) मा. माहितीकरीता व आवश्यक त्या कार्यवाहीकरीता
- ४) सहाय्यक अभियंता (नियोजन विभाग) टि विभाग, मुंबई महानगरपालिका, घाटकोपर, मुंबई यांस माहिती व कार्यवाहीकरीता
- ५) तहसिलदार कुर्ला व नगर भूमापन अधिकारी, मुलुंड यांचेकडे पुढील कार्यवाहीकरीता
- ६) त्यांना कळविणेत येते की, प्रकरणांत वरील अटी/ शर्तीचा भंग होणार नाही याची दक्षता घ्यावी.
- ७) मा. आमदार श्री. सरदार तारासिंह, जन संपर्क कार्यालय, एल वी एस मार्ग, भांडूप (प.), मुंबई-७८ यांना माहितीकरिता अप्रेषित,
- ८) जिल्हा नियोजन अधिकारी, मुंबई उपनगर जिल्हा, बांद्रा यांस माहितीकरीता

UNDER CERTIFICATE OF POSTING

स्थळप्रतीवर जिल्हाधिकारी यांची सही असे



०१९
जिल्हाधिकारी,

मुंबई उपनगर जिल्हाकरिता

ENGLISH TRANSLATION

Issuing Office:	Office of the District Collector, Mumbai Suburban District, Bandra (East)
Document No:	K-S-Karya-1/2/315/2010
Subject:	Grant of No Objection Certificate (NOC) for building a Welfare Center on land parcel under Survey No. 386, CTS No. 1320-C, Village Mulund, Taluka Kurla (Opposite Fire Brigade).

Ref: (1) Request application submitted by MLA Shri Sardar Tara Singh dated 16/06/2010; (2) Verification field report from Tehsildar Kurla dated 21/08/2010; (3) Survey report from City Survey Officer Mulund dated 30/06/2010.

As per official revenue records, the land parcel at Village Mulund, Survey No. 386 (part) corresponding to CTS No. 1320-C, is absolute property of the Government of Maharashtra. As per the 7/12 land revenue extract, the total area stands at 8 Acres and 7 Gunthas, and the property card records an area of 36,445.7 square meters. The physical plot requested sits adjacent to the local Fire Brigade station, located across the DP Road (marked in orange on the local master plan layout). Per the Development Plan (DP) remarks issued by the Municipal Corporation under reference CE/47/BPES/Govt./LOI dated 04/08/2007, the plot falls under a reservation for a **Recreational Ground (RG) / Playground**. The site is currently vacant, covered with wild grass, and free from external encroachments.

Subject to obtaining prior development permission from the Municipal Corporation due to the Recreational Ground (RG) reservation, No Objection Certificate (NOC) is hereby granted to construct a Social Welfare Center over a maximum footprint area of **300 Square Feet** funded via MLA Local Area Development Funds, subject to the following mandatory conditions:

1. The absolute ownership of the land parcel shall remain vested with the State Government. The site must be surrendered to the state unconditionally and without compensation if required for public purposes.
2. The construction shall not generate or confer any permanent equitable title, ownership right, or tenancy leasehold interest to the user institution over the land parcel.
3. The construction must be of a temporary structural nature and shall remain under the planning and regulatory control of the Municipal Corporation.
4. The structure must be utilized strictly as a non-commercial Social Welfare Center. If the user shifts the usage to any alternative purpose, this NOC shall stand automatically cancelled, and possession will be reassumed by the government.
5. The Welfare Center must remain open to all members of the public across all communities, castes, and creeds without discrimination.
6. Physical construction can begin only after obtaining regular building plan sanctions and structural permits from the Brihanmumbai Municipal Corporation.
7. This NOC is issued subject to final administrative confirmation and review by the State Government.

1926

[Signed]

For District Collector,
Mumbai Suburban District

[Spl-CC.BPT 50



No 00827

CERTIFICATE OF REGISTRATION

THE SOCIETIES REGISTRATION ACT, 1860

(ACT XXI OF 1860)

Maharashtra state

Registration No. BOM-467/77
C.B.B.S.D.

IT IS HEREBY CERTIFIED THAT 4 Bhamburda Sanayak
Mandali (Mumbai) Mumbai

has this day been duly registered under the Societies Registration Act XXI of 1860.

Given under my hand this 29th day of October 1977



Assistant Registrar of Societies

Region



जिल्हा नियोजन समिती,
जिल्हाधिकारी कार्यालय, मुंबई उपनगर जिल्हा

प्रशासकीय इमारत ९ वा माळा वांद्रे (पूर्व) मुंबई.- ४०० ०५१

दुरध्वनी क्रमांक- (022)26550066

ईमेल आयडी - dpomsd@gmail.com

क्रमांक: जिनि.स. १०३०/का.०३/आस्थाविका/ RTI/२०२१-२२/ 53.

दि.- १४.०९.२०२१

प्रति,

अध्यक्ष/ सरचिटणीस,
भंडारी सहाय्यक मंडळ,
अग्निशमन समोर, गव्हाणपाडा,
वीर सावरकर मार्ग, मुलुंड (पूर्व)
मुंबई - ४०० ०८१.

विषय:- माहितीचा अधिकार अधिनियम २००५ कलम ६(३) अन्वये अर्ज

संदर्भ:- आपला दिनांक - ०६.०९.२०२१ चा अर्ज. (प्राप्त दि. ०८/०९/२०२१)

उपरोक्त विषयावरील संदर्भाधिन आपले पत्र या कार्यालयास प्राप्त झाले आहे. सदर पत्रात नमुद केल्या प्रमाणे आपण या कार्यालयाकडून सन २०१२ ते २०२१ पर्यंतची सन्मा. सरदार तारा सिंग यांनी त्यांच्या आमदार निधी मधून म्हाडाच्या जमिनीवर त्यांच्या निधीमधून नियोजन समितीच्या फंडातून बांधकाम व वास्तूसाठी दिलेल्या निधीची माहिती उपलब्ध करून देण्याबाबत कळविलेले आहे.

२. या अनुषंगाने आपणास कळविण्यात येते की, आपणास हवी असलेली माहिती आमदार स्थानिक विकास कार्यक्रमांतर्गत मंजूर झालेली विकास कामे जिल्हा नियोजन समिती, मुंबई उपनगरच्या www.mumbaisuburban.gov.in या संकेतस्थळावर उपलब्ध करून देण्यात आलेली आहे.

३. तथापी या कार्यालयात उपलब्ध झालेल्या माहितीचे प्रति पृष्ठ (पाने) रु.२/- प्रमाणे शुल्क आकारले जाईल. माहिती शुल्क भरल्याची पावती अथवा पुरावा सादर केल्यानंतर शक्य तेवढ्या लवकर आपणास माहिती पुरविण्यात येईल. खालीलप्रमाणे शुल्क भरून पावती सादर न केल्यास आपणास ही माहिती उपलब्ध करून घेण्यामध्ये स्वारस्य नाही असे समजून आपला अर्ज निकाली काढण्यात येईल.

मागणी केलेली माहिती एकूण पाने	प्रति पृष्ठ शुल्क रु.	एकूण माहिती शुल्क रु.	टपालखर्च	एकूण रुपये
	२/-		-	

४. वरील प्रमाणे कळविण्यात आलेली माहिती आपणास अमान्य असल्यास व आपणांस अपील करावयाचे असल्यास हे पत्र प्राप्त झाल्याच्या दिनांकापासून ३० दिवसांचे आत प्रथम अपिलय अधिकारी म्हणून श्री संजयकुमार शिंदे, प्रभारी जिल्हा नियोजन अधिकारी, जिल्हा नियोजन समिती कार्यालय, ९ वा मजला, प्रशासकीय इमारत, शासकीय वसाहत वांद्रे(पूर्व) मुंबई .५१ यांचेकडे करता येईल.



Shinde

(संजयकुमार शिंदे)

शासकीय माहिती अधिकारी तथा
सहा. जिल्हा नियोजन अधिकारी
मुंबई: उपनगर जिल्हा

ENGLISH TRANSLATION

Office: District Planning Committee, Collectorate Office, Mumbai Suburban District
Reference No: Jinis-1030/Ka-03/Aastha-Vika/RTI/2021-22/53
Date: 14 September 2021

To: The President / General Secretary, Bhandari Sahayyak Mandal, Gavanpada, Mulund (East), Mumbai - 400081.

Subject: Formal Response under Section 6(3) of the Right to Information (RTI) Act, 2005.

With reference to your RTI application received on 08/09/2021 requesting certified public disclosures regarding funds allocated from the MLA local development funds of **Shri Sardar Tara Singh** between 2012 and 2021 for constructions on MHADA land parcels, please note the following:

1. Complete itemized lists of works sanctioned under the MLA Local Area Development Program are publicly available on the official website of the district administration at www.mumbaibusurban.gov.in.
2. If you require physical copies of the original files and accounting ledgers archived in our office, you can obtain them by paying the statutory fee of Rs. 2/- per page. Certified files will be released immediately upon receiving the payment receipt. If no payment is made, the application will be filed as closed.
3. If you wish to challenge this statement, you may file an appeal within 30 days before the First Appellate Authority: *Shri Sanjaykumar Shinde, District Planning Officer (In-charge), Bandra (East), Mumbai - 400051.*

Exh-1

Act/V/2410/2024

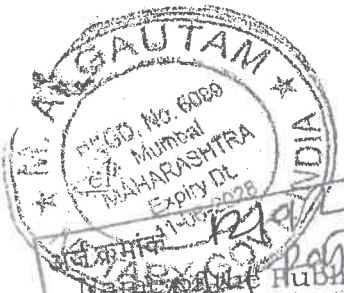
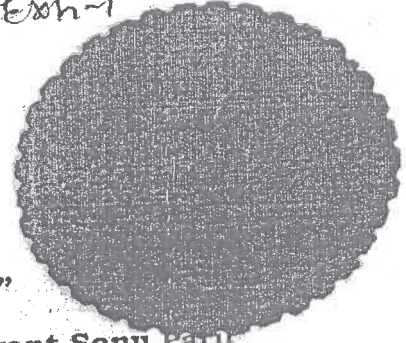
SCHEDULE - III

SECTION 13(1)
REPORT OF CHANGE

Public Trust: "BHANDARI SAHAYAK MANDAL"

Through Its Trustee Mr. Ramakant Sonu Patil

P.T.R. No. F-695/(Mum)



कलम/विधि
REGISTRATION NUMBER
P.T.R. No. F-695/(Mum)
NATURE OF CHANGE
रकम रुपये 500/-

Delete the Following Trustee Names

in the Period Of 2018-2021

- Mr. Ramakant Sonu Patil
- Mr. Babaji Sitaram Hindlekar
- Mr. Krishna Jagannath Talashilkar
- Mr. Mohan Balkrushan Hadkar
- Mr. Sunil Kamlakar Wast
- Mr. Suresh Ganpat Haladanakar
- Mr. Subhash Krishnaji Patakar
- Mr. Ashok Rajaram Manjrekar
- Mr. Sudhir Vasant Pedaneekar
- Mr. Anil Vasudev Malavankar
- Surykant deu Yesaji
- Mr. Dinkar Vithal Aagavankar
- Mr. Eknath Vasudev Malavankar
- Mrs. Shama Prakash Mayekar
- Mr. Padmakar Ramchadra Parkar
- Mr. Shamsudar Vithal Hadkar
- Mr. Vinayak Sitaram Naik
- Mr. Chandrakant Balkrishna Hadkar
- Mr. Charudatta Shivram Sangale
- Mr. Lavu Ganu Patil
- Mr. Ullas Vaman Saramalkar
- Mr. Ramkant Ganesh Malgavakar
- Mr. Karunakar Jayram Nanosakar

REASON FOR CHANGE

1. That, the present. Change is occurred in the meeting of the Annual General Meeting of the Applicant Trust held on 18/12/2021.

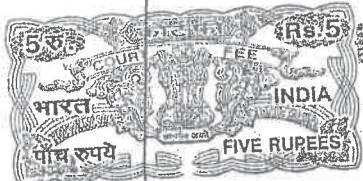
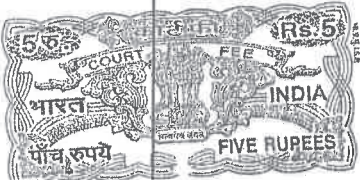
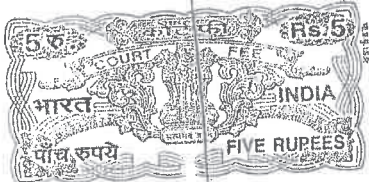
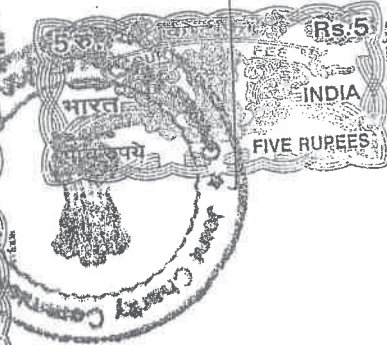
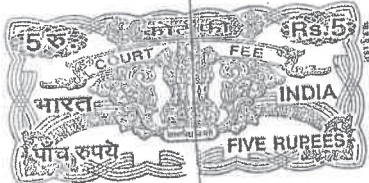
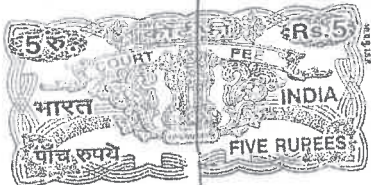
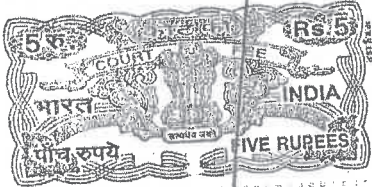
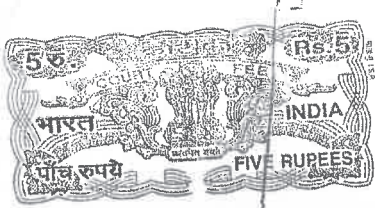


REMARKS

1. Copy of Notice of the A.G.M. scheduled on 20/11/2021.
2. Copy of Minutes of the Meeting of the Applicant held on 18/12/2021.
3. Copy of Trust Deed of the Applicant Trust.
4. Copies of consent letters of the Trustees.
5. Copy of Schedule- I Extract of Applicant Trust.



98
 A. G. A. U.
 Record No. 6
 Adding the F.
 M. R. A. S. Y.
 Only the Period
 1930-2
 Mr. Ram
 Mr. Bal
 Mr. K
 Mr.
 M



Adding the Following Trustee for
The Period 2021-2024

Mr. Ramakant Sonu Patil
 Mr. Babaji Sitaram Hindlekar
 Mr. Krishna Jagannath Talashilkar
 Mr. Mohan Balkrushan Hadkar
 Mr. Sunil Kamlakar ~~Most~~
 Mr. Suresh Ganpat Haladanakar
 Mr. Subhash Krishnaji Patakar
 Mr. Ashok Rajaram Manjrekar
 Mr. Sudhir Vasant Pedanekar
 Mr. Anil Vasudev Malavankar
 Mr. Surykant deu Yesaji
 Mr. Dinkar Vithal Aagavankar
 Mr. Eknath Vasudev Malavankar
 Mrs. Shama Prakash Mayekar
 Mr. Padmakar Ramchadra Parkar
 Mr. Shamsudar Vithal Hadkar
 Mr. Vinayak Sitaram Naik
 Mr. Chandrakant Balkrishna Hadkar
 Mr. Charudatta Shivram Sangale
 Mr. Lavu Ganu Patil
 Mr. Ullas Vaman Saramalkar
 Mr. Ramkant Ganesh Malgavakar
 Mr. Karunakar Jayram Nanosakar



R. Patil
 REPORTING TRUSTEE



1933

Acc 17/1022/2004

VERIFICATION

I, Mr. Ramakant Sonu Patil, inhabitant residing at B/24, Rajhans Vishwakarma Nagar, Nahur Road, Mumbai-400080. The Trustee of the Applicant trust states on solemn affirmation that, whatever stated hereinabove is true and correct, to the best of my knowledge, faith and factual information.

Mr. Ramakant Sonu Patil

REPORTING TRUSTEE
Mr. Ramakant Sonu Patil

9004476510

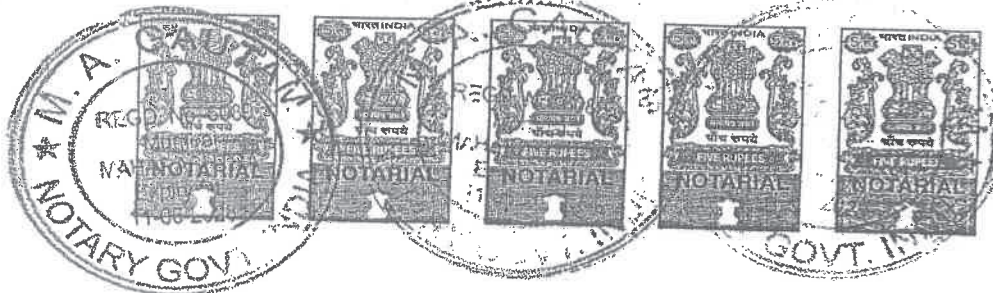
Mumbai
Dated:-

BEFORE ME

BEFORE ME
17/10/2004



M. A. GAUTAM
Regn. No. 6089 B.A.L.L.B.
NOTARY GOVT. OF INDIA
Res: Adenwala Compound, R. No. 132,
M. J. Marg, Parel Village,
Mumbai-400012



**BEFORE THE ASSISTANT CHARITY COMMISSIONER
CHANGE REPORT NO. ACC/V/2410/2024**

(Presided over by Miss. Ruheena Anjum Mohd. Younus)

(Under Section 22 of the Maharashtra Public Trusts Act, 1950)

In the matter of Public Trust :-
"Bhandari Sahayak Mandal",
P.T.R. No.F-4695 / (Mumbai)

ORDER BELOW EXH.1

(Delivered on 24.10.2024)

In view of directions of the Hon'ble Charity Commissioner, Maharashtra State, Mumbai vide letter bearing outward No. Jud. Supdt/4947/2024 dated 09.10.2024, special drive is taken up today.

2. The present application is filed under section 22 of the Maharashtra Public Trusts Act, 1950. Perused all the documents filed on (Exh.1 to 17) record by the reporting trustee/applicant. Earlier this change report was accepted provisionally & accordingly publication was issued. However, no one has raised any objection to the present change report till today. The present change report is uncontested. It appears from perusal of documents on the record that, the change mentioned in the application has occurred, it is legal and valid. Therefore, considering the documents on record & in the interest of trust it would be just and fair to accept the present change report. Hence, I proceed to pass the following order;

ORDER

- 1) The Change Report is accepted.
- 2) Schedule-I be amended accordingly.
- 3) No order as to costs.

Place: Mumbai.
Date: 24.10.2024

(Ruheena Anjum Mohd. Younus)
Assistant Charity Commissioner-V,
Greater Mumbai Region Mumbai

Certified to be a True copy *

Superintendent (Certified Copy)
Public Trust Registration Office
Greater Mumbai

Adv. For Applicant Trust

INDIAN INCOME TAX RETURN ACKNOWLEDGEMENT

[Where the data of the Return of Income in Form ITR-1(SAHA), ITR-2, ITR-3, ITR-4(SUGAM), ITR-5, ITR-6, ITR-7
filed and verified]
(Please see Rule 12 of the Income-tax Rules, 1962)

Assessment
Year
2024-25

PAN	AACTB7386E		
Name	BHANDARI SAHAYYAK MANDAL		
Address	ROOM NO 121, 1ST FLOOR, SHAM BHUVAN, V K GOKHALE ROAD, MULUND EAST, MUMBAI, 19-Maharashtra, 91-INDIA, 400081		
Status	AOP/BOI	Form Number	ITR-5
Filed u/s	139(1)-On or before due date	e-Filing Acknowledgement Number	650183460261024

Taxable Income and Tax Details			
	Current Year business loss, if any	1	21,295
	Total Income	2	0
	Book Profit under MAT, where applicable	3	0
	Adjusted Total Income under AMT, where applicable	4	0
	Net tax payable	5	0
	Interest and Fee Payable	6	0
	Total tax, interest and Fee payable	7	0
	Taxes Paid	8	13,131
	(+) Tax Payable /(-) Refundable (7-8)	9	(-) 13,130
Accreted Income and Tax Detail			
	Accreted Income as per section 115TD	10	0
	Additional Tax payable u/s 115TD	11	0
	Interest payable u/s 115TE	12	0
	Additional Tax and interest payable	13	0
	Tax and interest paid	14	0
	(+) Tax Payable /(-) Refundable (13-14)	15	0

Income Tax Return electronically transmitted on 26-Oct-2024 14:37:10 from IP address 10.128.38.1 and verified by MOHAN BALAKRISHNA HADKAR having PAN AACPH6882P on 13-Nov-2024 using paper ITR-Verification Form /Electronic Verification Code _____ generated through mode

System Generated

Barcode/QR Code



AACTB7386E0565018346026102428e00f521c06f72bee0e80ea27acaff52a6dacc8

DO NOT SEND THIS ACKNOWLEDGEMENT TO CPC, BENGALURU

*If the return is verified after 30 days of transmission of return data electronically, then date of verification will be considered as date of filing the return (Notification No.05 of 2022 dated 29-07-2022 issued by the DGIT (Systems), CBDT)."





MUNICIPAL CORPORATION OF GREATER MUMBAI
PUBLIC HEALTH DEPARTMENT



Ward T / Reg. No. 3 / Dt. 02/07/2016

FORM -"B"

Certificate of Registration / Renewal of Marriage Bureau
(See Section 5(2) and (4) and Rule 3)

Certified that on the application FORM 'A' submitted by

Shri DAYANAND MANJREKAR R/O R.No. 12 1st FLOOR, SHYAM BHUVAN
MULUND MUMBAI - 400081

the marriage bureau, namely BHANDARI SAHAYAK MANDAL

with it's registered office at (address of Registered Office) SAME AS

ABOVE

is registered by me under the provisions of

Maharashtra Regulation of Marriage Bureau and Registration of Marriages

Act. 1998 and subject to the terms and conditions stated overleaf.

The certificate is valid upto the 02 day of July 2026

Place: MULUND (MUMBAI)

Date: 24/10/2024



Place: _____

Date: / / 20

Mansur S.
24/10/2024
Signature
Registrar of Marriages
T Ward Mulund (W)
Brihanmumbai Mahanagar Palik



Signature
seal

महाराष्ट्र स्टेट इलेक्ट्रिसिटी डिस्ट्रीब्यूशन कंपनी लि.

वीज आकार देयक

ऑन लाईन बिल पेमेंट सुविधा कंपनीच्या संकेत स्थळावर उपलब्ध आहे.
अधिक माहितीसाठी www.mahadis.com.in या संकेत स्थळावर संपर्क साधावा.

वीज आकार देयकाचा महिना

नोव्हेंबर-२०१२

बिलिंग युनिट :

4705 / NEELAMNAGAR sdn / Ph.No. 25042361

ग्राहक क्रमांक :

000090807561

जुना ग्राहक क्र.

नाव

पत्ता

BHANDARI SAHAYAK MANDAL MULUND
OPP. FIRE BRIDGE GAVANPADA MULUND / - 400081

पी.सी./चक्र + मार्ग-क्रम

7/17/9018K/173

दर संकेत

04/LT II Comm 1P/20 Kw

डी.टी.सी. क्र.

3554232

संलग्न भार

0.50 KW

पोल नं.

Sai Shilp

मंजूर भार

0.50 KW

श्रेणी

वीज शुल्क संकेत :

6

पुरवठा तारीख :

19/09/12

मिटर क्रमांक	चाल सिडिंग	मागील सिडिंग	गणक अवयव	युनिट	समा. युनिट	एकूण वीज वापर
715465227	1	1	1	0	0	0

मागील वीज वापर

महिना युनिट

कॉल सेंटर टोल फ्री नं.
18002333435

VIDYUT BHAVAN, L B S MARG, BHANDUP /Phone No. 9930269397

For Complaint and other information Toll Free No is 1800-233-3435 for Landline user , for mobile users Chargeable Nos are 022-21676321,9930269397 and 9869243390.

वीज दर दिनांक 01.08.2012 पासून लागू 2.1 महिन्याचे देयक/ पहिले देयक/ तत्पर देयक भरणा रु. 3.99/FCA RATE Rs.: 1-200 Units-0.5852/above 200 Units.

3380/

महावितरण

म. V 2.3.1
4/300

For any additional information please contact e-mail: sdo4705@mahadis.com.in /Contact No.

देयक दिनांक

23/11/12

देयक क्र.: 3299

देयक कालावधी

20/10/12

पर्यंत

रु. 400.00

CGN:20121177052059

अंतिम तारीख	07/12/12	400.00
या तारखेपर्यंत भरल्यास	03/12/12	400.00
या तारखेनंतर भरल्यास	07/12/12	410.00

* वरील रक्कम पूर्णांकित दर्शविली आहे

या तारखेनंतर देयक भरले असल्यास निव्वळ 20/11/12 रक्कम स्विकारण्यास पावती दाखवावी

विवरण	रु.	पैसे
स्थिर आकार	399.00	
वीज आकार	0.00	
वीज शुल्क	0.00	
इंधन समायोजन आकार	0.00	
वीज विक्री कर	0.00	
वजा सरासरी देयकाची रक्कम	0.00	
व्याज	0.00	
इतर आकार	0.00	
एकूण	0.00	
निव्वळ थकबाकी / जमा	399.00	
समायोजित रक्कम	0.00	
व्याजाची थकबाकी	0.00	
एकूण थकबाकी / जमा	0.00	
देयकाची निव्वळ रक्कम	0.00	
पूर्णांक देयक	399.00	
मागील पावतीचा दिनांक	400.00	
सुधारणेचे जमा	00/00/00	0.00
विलंब आकार रु.7.98		

विलंब आकार रु.7.98
महाराष्ट्र स्टेट इलेक्ट्रिसिटी डिस्ट्रीब्यूशन कंपनी लि.

डॉ. कृ. नो. के.के.

मुख्य अधिकारी (वाणिज्य)



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Jeevan Ankur
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- Sum Assured and Loyalty Additions* payable on maturity
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 - Maturity benefit: (Sum Assured and Loyalty Additions*) at the end of the term
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RECEIPT

MAHAVITARAN **SR-06-D/C: 03** **036626** **SHIVCHHAYA CO. OP. CREDIT** **257498**

Collection Centre **THANE U. CIRCLE** **Date** **22-12-2012**

Name of Circle **000090807561** **HC: 7/BU: 4705**

Consumer No. **Received from** **Rs. Four Hundred Rupees only**

the sum of ₹ (in words) **By** **CASH**

No. **Dated** **400.0**

Bank Name **Energy Bill**

For M.S.E.D.Co. Ltd.
Cashier

Registered Office : Plot No. G-9, Prakashgad, Prof. Anant Kanekar Marg, Bandra (E), Mumbai-400 051.



TO WHOMSO EVER IT MAY CONCERN

This is to be Certify BHANDARI SAHAYYAK MANDAL, MUMBAI having Trust Registration No. F-4695(Mumbai) has incurred following expenditure on objects of the trust as per details & bifurcation mentioned below during the financial year 2024-2025.

As per Books of accounts & records produced before us for Audit.

Other Charitable Object: - Rs.38,568/-

Matrimony marriage bureau Expenses: - Rs. 2,000 /-

Prize Distribution Expenses to Merit Students: -Rs. 36,568 /-

This Certificate is issued at specific request from the Trustees of abovementioned Trust as per information and record given to us.

For Shreeram Hirlekar & Associates

Chartered Accountant


Proprietor



Place: Mumbai

Date: 18/8/25



1940

41

महाराष्ट्र स्टेट इलेक्ट्रिसिटी डिस्ट्रीब्यूशन कंपनी लि.
वीज आकार देयक

ANNEXURE-R-7

ऑन लाईन बिल पेमेंट सुविधा कंपनीच्या संकेत स्थळावर उपलब्ध आहे.
अधिक माहितीसाठी www.mahadiscom.in या संकेत स्थळावर संपर्क साधावा.

महावितरण

म. V 2.3.1
4/300

वीज आकार देयकाचा महिना

नोव्हेंबर-२०१२

बिलिंग युनिट : 4705 / NEELAMNAGAR sdn / Ph.No. 25642361

ग्राहक क्रमांक : 000090807561 जुना ग्राहक क्र.

नाव
पत्ता

For any additional information please contact e-mail: sdo4705@mahadiscom.in / Contact No

देयक दिनांक 23/11/12 देयक क्र. 3299

देयक कालावधी 20/10/12 - 20/11/12 पर्यंत
रु. 400.00

GGN:201211770520595

अंतिम तारीख	07/12/12	400.00
या तारखेपर्यंत भरल्यास	03/12/12	400.00
या तारखेनंतर भरल्यास	07/12/12	410.00

* वरील रक्कम पूर्णांकता दर्शविली आहे
या तारखेनंतर देयक भरले असल्यास निव्वळ
20/11/12 रक्कम स्विकारण्यास पावती दाखवावी

BHANDARI SAHAYYAK MANDAL MULUND
OPP. FIRE BRIDGE GAVANPADA MULUND / - 400081

पो.सी / चक्र + मार्ग-क्रम 7/17/9018/173 दर संकेत 04/LT II Comm 1
डी. टी. सी. क्र. 3554232 संलग्न भार 0.50 KW
पोल नं. Sai Shilp मंजूर भार 0.50 KW

मिटर क्रमांक	चाळ रिडिंग	मागील रिडिंग	गणक अवयव	युनिट	समा. युनिट	एकूण वीज वापर
0715465227	1	1	1	0	0	0

विवरण	रु.	पैसे
स्थिर आकार		399.00
वीज आकार		0.00
वीज शुल्क		0.00
इंधन समायोजन आकार		0.00
वीज विक्री कर		0.00
वजा सरासरी देयकाची रक्कम		0.00
व्याज		0.00
इतर आकार		0.00
एकूण		0.00
निव्वळ थकबाकी / जमा		399.00
समायोजित रक्कम		0.00
व्याजाची थकबाकी		0.00
एकूण थकबाकी / जमा		0.00
देयकाची निव्वळ रक्कम		0.00
पूर्णांक देयक		399.00
मागील पावतीचा दिनांक		400.00
समायोजित जमा	00/00/00	0.00



मागील वीज वापर
महिना युनिट

कॉल सेंटर टोल फ्री नं.
18002333435

VIDYUT BHAVAN, L B S MARG, BHANDUP /Phone No. 9930269397

For Complaint and other information Toll Free No is 1800-233-3435 for Landline user, 1800-233-3435 for mobile users Chargeable Nos are 022-21676321,9930269397 and 9869243300.

नविन वीज दर दिनांक 01.06.2012 पासून लागू 2.1 महिन्याचे देयक/ पहिले देयक/ तत्पर देयक मरणा रु. 3.99/FCA RATE Rs.:-200 Units-0.5850/above 200 Units.



LIC's
Jeevan Ankur
Non-Linked Life Insurance Plan

- Sum Assured and Loyalty Additions* payable on maturity
- In the event of unfortunate death of the life assured, payment of:
 - One Sum Assured immediately
 - 10% of Sum Assured every year till maturity
- Maturity benefit: (Sum Assured and Loyalty Additions*) at the end of the term
- Accident benefit & critical illness rider options available
- Risk cover on the life of parent, child as beneficiary
- One time, single premium option also available



SMS 'CITY' to 566773, e.g. 'Mumbai', NOW!

हे वीज देयक मालमतेच्या अथवा जागेच्या मालकीपत्राचा पुरावा मानण्यात येऊ नये. अनधिकृततऱ्या वीज देयकात कोणताही बदल वा दुरुस्ती करू नये. असे देयक स्विकारले जाणार नाही. चुकभूल देणे घेणे, मागील पत्रावर तपूद केलेल्या अटीस आधीन राहून.



GLAD Ad-Print-Media (I) Ltd.

for Advt.: sales@axisapm.com

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTIONCIVIL APPEAL NO. 5921 OF 2022

NARENDER BHARDWAJ

Appellant(s)

VERSUS

M/S 108 SUPER COMPLEX R.W.A. & ORS.

Respondent(s)

WITHCIVIL APPEAL NO. 9082 OF 2022O R D E R

1. These appeals are directed against the Judgment and order dated 26.07.2022 passed by the National Green Tribunal, Principal Bench at New Delhi in Original Application No. 419 of 2021, by which the Tribunal has directed the District Magistrate, Ghaziabad and Municipal Corporation, Ghaziabad to remove the construction of a temple and associated structure allegedly raised on the land shown as open space/Park in Sector - 16A, Vasundhara, District Ghaziabad.

2. Facts giving rise to filing of these appeals in a nutshell are that Respondent No.1 filed an application under Section 14 of the National Green Tribunal Act, 2010 (in short 'the Act') alleging encroachment and illegal construction of a temple on an area earmarked for park. The Respondent No.1 sought removal of structure along with other consequential directions.

3. The Appellant filed a reply in which it was pleaded that even in the Revised Layout Plan dated 14.07.2004 prepared by Uttar Pradesh Housing Board, the temple has been shown to be in existence. It was denied that the temple either has been constructed on an open land/park or that any area has been encroached upon.

4. The Tribunal by an order dated 26.07.2002, *inter alia*, constituted a Joint Committee comprising all officials of District Administration and other authorities, which inspected the site and submitted its report. On the basis of the aforesaid Report, the Tribunal concluded that the temple is constructed on an open space and the construction was raised sometime in the year 2016. The Tribunal, accordingly, directed removal of the temple and the allied structure. In the aforesaid factual background, these appeals have been filed.

5. Learned counsel for the appellant submitted that the order constituting the Committee was passed without issuing any notice to the Appellant. It is also contended that under Section 14 of the Act, the Tribunal has no jurisdiction to pass an order directing removal of an encroachment and, therefore, the impugned order is *per se* without jurisdiction.

6. On the other hand, the learned counsel for Respondent No.1 submitted that the temple has been constructed on the land on an area which is earmarked for the purpose of a park. Our attention has also been invited to the counter affidavit filed by the official Respondents wherein it is pleaded that temple has been constructed on an open land earmarked for the purpose of a park. It is submitted that no interference with the order passed by the Tribunal is called for in these appeals.

7. We have considered the submissions made by both the sides. Section 14 of the Act reads as under :-

*"14. Tribunal to settle disputes -
(1)The Tribunal shall have the jurisdiction over all civil cases where a substantial question relating to environment (including enforcement of any legal right relating to environment), is involved and such question arises out of the implementation of the enactments specified in Schedule I.*

(2) The Tribunal shall hear the disputes arising from the questions referred to in sub-section (1) and settle such disputes and pass order thereon.

(3) No application for adjudication of dispute under this section shall be entertained by the Tribunal unless it is made within a period of six months from the date on which the cause of action for such dispute first arose:

Provided that the Tribunal may, if it is satisfied that the applicant was prevented by sufficient cause from filing the application within the said period, allow it to be filed within a

further period not exceeding sixty days."

8. The jurisdictional fact necessary for invocation of the provisions of the Act is that there must be existence of a substantial question of law relating to environment. The substantial question of law has actually been defined in the Statute under Section 2(m) of the Act, which is extracted as under :-

"(m) 'substantial question relating to environment' shall include an instance where,

(i) there is a direct violation of a specific statutory environmental obligation by a person by which,

(A) the community at large other than an individual or group of individuals is affected or likely to be affected by the environmental consequences; or

(B) the gravity of damage to the environment or property is substantial; or

(C) the damage to public health is broadly measurable;

(ii) the environmental consequences relate to a specific activity or a point source of pollution"

9. Further, the substantial question of law is integrally connected to the Statute specified in Scheduled I, which is extracted as under :-

"Schedule I of the National Green Tribunal, 2010 lists 7 central environmental laws that define the tribunal's jurisdiction over civil cases involving substantial environmental questions. These acts are crucial for the enforcement of environmental legal rights

*and granting compensation for damage.
The 7 acts included in Schedule I are:*

- *The Water (Prevention and Control of Pollution) Act, 1974*
- *The Water (Prevention and Control of Pollution) Cess Act, 1977*
- *The Forest (Conservation) Act, 1980*
- *The Air (Prevention and Control of Pollution) Act, 1981*
- *The Environment (Protection) Act, 1986*
- *The Public Liability Insurance Act, 1991*
- *The Biological Diversity Act, 2002"*

10. Thus, under Section 14, the National Green Tribunal has jurisdiction in a case which involves a substantial question of law relating to environment in respect of statutes specified in Schedule I. In the instant case, the Respondent No.1 had invoked the jurisdiction of the Tribunal for removal of an alleged encroachment which according to it, was raised in violation of the Municipal Laws and the provisions of the Town Planning Act. Thus, the conditions precedent for empowering the Tribunal to exercise the jurisdiction under Section 14 of the Act were not fulfilled. The Tribunal, therefore, had no jurisdiction to direct removal of an alleged encroachment and alleged illegal construction which according to Respondent No.1 was raised in violation of the laws not specified in Schedule I to the Act. The impugned order passed by the Tribunal is, therefore, without jurisdiction. It is accordingly

quashed and set aside.

11. However, liberty is reserved to the Residents Welfare Association [RWA] to approach the competent authority seeking redressal of its grievance. Needless to state that no action shall be taken against the Appellants without issuing notice to them and the affected parties.

12. The appeals are, accordingly, disposed of.

13. Pending interlocutory application(s), if any, is/are disposed of.

.....J.
[PAMIDIGHANTAM SRI NARASIMHA]

.....J.
[ALOK ARADHE]

NEW DELHI;
MARCH 11, 2026.

ITEM NO.25

COURT NO.6

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 5921/2022

NARENDER BHARDWAJ

Appellant(s)

VERSUS

M/S 108 SUPER COMPLEX R.W.A. & ORS.

Respondent(s)

IA No. 126747/2022 - EX-PARTE STAY
IA No. 198673/2022 - EXEMPTION FROM FILING O.T.
IA No. 126748/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

WITH

C.A. No. 9082/2022 (XVII)

Date : 11-03-2026 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ALOK ARADHEFor Appellant(s) : Mr. Vishnu Shankar Jain, Adv.
Mr. Mani Munjal, Adv.
Ms. Marbiang Khongwir, Adv.
Mr. Parth Yadav, Adv.
Mr. Saurabh Singh, Adv.
Mr. Umesh Dubey, Adv.
Ms. Madhulika, Adv.
Mr. Anand Kumar Rai, Adv.
Mr. Radeesh Kumar Mt, Adv.
Mr. Amulya Dev Mishra, Adv.
Mr. Manoj K. Mishra, AORMr. Vishnu Jain, Adv.
Ms. Divya Jyoti Singh, AOR
Ms. Mani Munjal, Adv.
Ms. Marbiang Khongwir, Adv.
Mr. Parth Yadav, Adv.
Mr. Saurabh Singh, Adv.For Respondent(s) : Mr. Krishna Kumar, Adv.
Ms. Nandani Gupta, Adv.
Dr. Mrs. Vipin Gupta, AORMr. Dhaval Mehrotra, AOR
Ms. Aditi Desai, Adv.

Mr. Pradeep Misra, AOR
Mr. Daleep Dhyani, Adv.
Mr. Anupam Misra, Adv.
Mr. Suraj Singh, Adv.

Mr. Abhishek Kumar Singh, AOR
Mr. Malak Manish Bhatt, AOR
Mr. Avijit Roy, AOR

Mr. Siddhartha Sinha, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. The appeals are disposed of in terms of the signed order.
2. Pending interlocutory application(s), if any, is/are disposed of.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(NIDHI WASON)
ASSISTANT REGISTRAR

(Signed order is placed on the file)

